

8

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 124/9/NCLT/AHM/2017

Coram:



**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2017**

Name of the Company: Draft Air (India) Pvt Ltd.
V/s.
Asia Motorworks Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	TIRTH NAYAK	ADV.	Petitioner	
2.	Raheel Patel	Adv.	Respondent	

ORDER

Learned Advocate Mr. Tirth Nayak present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Proof of service filed.

Learned Advocate Mr. Raheel Patel i/b Nanavati Associates filed Vakalatnama for Respondent.

Respondent counsel requested time to file objection.

Respondent shall file its objection within one serving a copy in advance to petitioner.

List the matter on 22.11.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 10th day of November, 2017.